

Demands of Goa Shipyard Workers' Union

2025. SHRI MOHAMMAD ISMAIL: Will the Minister of DEFENCE be pleased to state:

(a) whether any charter of demands had been submitted to the management of Goa Shipyard by the Goa Shipyard Workers' Union with regard to their grievances;

(b) if so, the main demands of the workers; and

(c) the steps taken by Government to meet these demands?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir. The Union has submitted a Charter of Demands on 8th May, 1971.

(b) The demands pertain to (i) the conversion of casual workers into temporary cadre and of temporary workers into permanent cadre; (ii) revision of the Dearness Allowance pattern; and (iii) grant of City Compensatory Allowance.

(c) The matter has been considered by the Management of the Goa Shipyard Ltd. The position is that a Memorandum of Settlement relating to the basic pay and allowances of the workmen was entered into by the Management with the Goa Shipyard Workers' Union on 8th September, 1969. This contains a stipulation that the settlement will remain in force upto 31st August, 1972 and will continue to remain in force even thereafter, unless terminated by either party according to law. The settlement further provides that during the period it remains in force, the workmen and the Workers' Union would not arise any dispute in connection with any of the points agreed to in the settlement. In view of these stipulations, the question of revision of Dearness Allowance or grant of City Compensatory Allowance does not arise. It may be added that City Compensatory Allowance is at present not admissible even to Government employees in Goa.

As regards conversion of casual workmen into temporary cadre and of temporary workmen into permanent cadre, this depends on various factors such as volume of work in the Company, vacancies, and length of service of the workmen, etc. When these factors warrant

such conversion, it is done in consultation with the workers' Union. Some temporary workmen were accordingly made permanent in March, 1971.

Demand by Goa Shipyard Workers for City Compensatory Allowance

2026. SHRI JAGDISH BHATTACHARYA: Will the Minister of DEFENCE be pleased to state:

(a) whether Government have considered the demand of the Goa Shipyard Workers for grant of city Compensatory Allowance; and

(b) if so, what decision has been taken in the matter?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The Management has considered the demand relating to the grant of City Compensatory Allowance. The position is that a Memorandum of Settlement relating to the basic pay and allowance of the workmen was entered into by the Management of the Yard with the Goa Shipyard Workers' Union on 8th September, 1969, which provides that the settlement would remain in force upto 31st August, 1972, and even thereafter unless terminated by either party according to law. It further provides that during the period it remains in force, the workmen and the Workers' Union would not raise any dispute in connection with any of the points agreed to in the settlement. In view of this provision in the Settlement, the question of grant of City Compensatory Allowance to the workmen of Goa Shipyard Ltd. does not arise. Moreover, City Compensatory Allowance is at present not admissible even to Government employees in Goa.

P. M. S Meeting with Opposition Leaders Regarding Sending of Delegations Abroad for Mobilisation of Public Opinion in Favour of Bangla Desh

2027. SHRI CHANDRIKA PRASAD:
SHRI NATHU RAM AHIRWAR:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Prime Minister held a meeting with the Opposition leaders in May,